GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2299 ANSWERED ON:12.08.2011 COMPOSITION OF MCI

Lingam Shri P.;Mandal Dr. Tarun;Nagorao Shri Dudhgaonkar Ganeshrao;Solanki Shri Makhansingh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the composition and terms of reference of Board of Governers (BoG) constituted by the Government to look after the affairs of the Medical Council of India (MCI);
- (b) the norms and criteria adopted for the selection/appointment of the Chairman and members in the Board;
- (c) whether there has been opposition to the constitution of the BoG and also selection/appointment of the Chairman and certain members in the said Board;
- (d) if so, the details thereof alongwith the reasons therefor;
- (e) whether the Government proposes to reconstitute the Indian Nursing Council (INC) on the lines of MCI; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a): The Central Government reconstituted the Board of Governors (BOG) of Medical Council of India (MCI), by way of promulgating the Indian Medical Council (Amendment) Ordinance, 2011, as follows:
- (i) Prof. K.K. Talwar Chairman
- (ii) Prof. K.S. Sharma Member
- (iii) Dr (Prof.) H.S. Rissam Member
- (iv) Dr. R.C. Yeravdekar Member
- (v) Dr. Purushotham Lal Member

As per Section 3B (b) of Indian Medical Council (Amendment) Act, 2010, the BOG shall -

- (i) exercise the powers and discharge the functions of the Council for this purpose, the provisions of the Indian Medical Council (IMC) Act;
- (ii) grant independently permission for establishment of new medical colleges or opening of new or higher course of study or training or increase in admission capacity in any course of study or training referred to in section 10A of IMC Act or giving the person or college concerned a reasonable opportunity of being heard as provided under section 10A of IMC Act without prior permission of the Central Government under that section, including exercise of the power to finally approve or disapprove the same; and
- (iii) dispose of the matters pending with the Central Government under section 10A of IMC Act upon receipt of the same from it.
- (b): The Members and the Chairman of the BOG of MCI were nominated keeping in mind their vast experience and qualifications.
- (c) & (d): The Government has received a few representations protesting that all the regions have not found representation in the present BOG.
- (e): No.
- (f): Does not arise.